

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-05-2024 AT 10:30 AM**

CP(IB) No. 185/95/HDB/2023

AND

IA (IBC) 136/2024 in CP(IB) No. 185/95/HDB/2023

u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mr. Nama Nageswara Rao &
M/s. Ranchi Expressways Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP(IB) No. 185/95/HDB/2023

Learned Counsel Mr P Ravi Charan, for petitioner present through Video Conference.

Learned Counsel Ms Niharika Agarwal, for petitioner present physically.

Learned Counsel Mr Vimal Varma Vasireddy, for respondent present through Video Conference.

Meanwhile, the Personal Guarantor can file counter in the Company Petition, it will be received subject to the outcome in IA No 136/2024.

Both sides are directed to file brief synopsis on the plea of limitation along with the case law. Matter adjourned to 11.06.2024.

IA (IBC) 136/2024

Learned Counsel Mr Vimal Varma Vasireddy, for applicant present through Video Conference.

Learned Counsel Mr P Ravi Charan, for respondent present through Video Conference.

Learned Counsel Ms Niharika Agarwal, for respondent present physically.

Respondent filed a memo seeking for condonation of delay which is 25 days. Perused the reasons. Having regard to the facts and circumstances we are of the view that in the interest of justice this memo can be allowed however, on payment of costs of Rs.1,000/- payable by the respondent to the Prime Minister Relief Fund within 7 days from today on payment of the same this memo stands received. Rejoinder if any shall be filed within 10 days from today. For hearing, call on 11.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)